

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 202
IB-199/ND/2020

IN THE MATTER OF:

M/s. Best Roadways Ltd.

...PETITIONER

Vs.

Magppie International Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 06.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

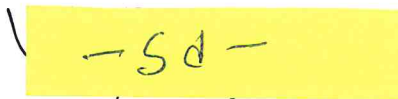
For the Petitioner/Operational-creditor :Ms. Rehana Ahmed and Mr. R.V.
Prabhat, Advocates.

For the Resolution Professional :Ms. Divya Gattani, Advocate

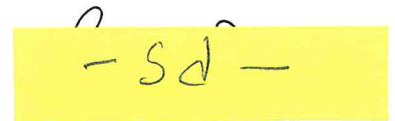
For the Respondent/ Corporate-debtor :Mr. Nityanand Singh, Advocate

ORDER

Heard the submissions made by the counsels for both the parties. Ld. Counsel for the operational creditor has submitted that Magppie International Ltd. is already submitted to the process of CIRP in another matter. Therefore, petition filed under Section 9 by the operational creditor is **dismissed** and the Operational-creditor may approach the IRP of Magppie International Ltd. to pursue their claim with the IRP.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)